

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 348/MP/2023

- Subject : Petition under Sections 79, including 79(1)(b), 79(1)(f) & 79(1)(k) of the Electricity Act, 2003 seeking a declaration that the bid process initiated by Solar Energy Corporation of India Limited along with the Power Purchase Agreement dated 30.12.2022, executed in terms thereof is a nullity.
- Petitioner : Adani Renewable Energy Four Limited (AREFL)
- Respondent : Solar Energy Corporation of India Limited (SECI)
- Date of Hearing : **29.1.2025**
- Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
- Parties Present : Shri Sanjay Sen, Sr. Advocate, AREFL
Ms. Ruth Elwin, Advocate, AREFL
Shri Hemant Singh, Advocate, AREFL
Shri Sourav Roy, Advocate, AREFL
Shri Harshit Singh, Advocate, AREFL
Shri Divansh, Advocate, AREFL
Ms. Anushree Bardhan, Advocate, SECI
Ms. Surbhi Kapoor, Advocate, SECI
Ms. Shirsas Saraswati, Advocate, SECI

Record of Proceedings

Due to a paucity of time, the matter could not be tak-en up for a detailed hearing. Learned counsel for the Respondent, SECI, however, pointed out that the Petitioner has *inter alia* also prayed for the discharge from its liabilities under the Power Purchase Agreement (PPA) dated 30.12.2022. Further, the distribution licensees/buying entities, with whom the Power Supply Agreements have been entered into on the basis of such PPA, are also necessary parties to the present proceedings, and the Petitioner ought to be directed to implead them as parties/Respondents to the Petition.

2. Considering the above, the Commission directed the Petitioner to implead the concerned distribution licensees/buying entities, as indicated by SECI, as parties to the Petition and file a revised memo of parties within a week. The Commission also directed to issue notices to such distribution licensees/buying entities, permitting them to file their reply, if any, within four weeks with a copy to the Petitioner, who may file its rejoinder, within three weeks thereafter.

3. The Petition will be listed for hearing on **24.4.2025**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)